1. **Short title, commencement and application.** –
   (1) These Rules may be called the Vanaspati Grading and Marking Rules, 1990.
   (2) They shall come into force on the date of their publication in the official Gazette.
   (3) They shall apply to Vanaspati produced in India.

2. **Definitions.** – In these rules unless the context otherwise requires–
   (1) “Agricultural Marketing Adviser” means the Agricultural Marketing Adviser to the Government of India;
   (2) “Authorised Packer” means a person or a body of persons who has been granted a certificate of authorisation to grade and mark the commodity in accordance with the grade standards and procedure prescribed under these rules;
   (3) “Certificate of Authorisation” means a certificate issued under the General Grading and Marking Rules, 1988, authorizing a person of a body or persons to grade and marks the commodity with the grade designation mark;
   (4) “Schedule” means a Schedule appended to these rules.
   (5) “Vanaspati” means refined edible Vegetable oils to process of modification including hydro generation and meant for human consumption.

3. **Grade designation.** – The grade designation to indicate the quality of vanaspati shall be as set out in column 1 of Schedule I.

4. **Definition of quality.** – The quality indicated by the grade designation shall be as set out in columns 2 to 8 of Schedule I.

5. **Grade designation marks.** – The grade designation mark shall consist of, –
   (i) a label specifying name of commodity, grade designation and bearing a design consisting of an outline map of India with the word “Agmark” and the figure of the rising sun with the words “produce of India” and “Hkkjrh; mRikn” resembling the one as set out in Schedule II, or
   (ii) Agmark replica consisting of a design incorporating the number of certificate of authorisation, the words “AGMARK”, name of the commodity, grade designation and resembling the one as set out in Schedule III.
   Provided that use of Agmark replica in lieu of Agmark labels will be allowed only by such authorised packers who have been granted necessary permission by the Agricultural Marketing Adviser and subject to the conditions as may be stipulated from time to time.

6. **Method of marking:** –
   (1) The grade designation mark shall be securely affixed to or printed on each container in a manner approved by the Agricultural Marketing Adviser of an officer duly authorised by him.
   (2) Each container shall be legibly marked either by printing or lithographing with indelible ink, the following information, namely “MADE FROM VEGETABLE OILS ONLY”.
   (3) In addition, every container shall be clearly marked with the following particulars, namely:-
      (a) name of the authorised packer; 
      (b) place of packing;
      (c) date of packing;
      (d) batch number; 
      (e) net weight.
   (4) An authorised packer may after obtaining prior approval of the Agricultural Marketing adviser or an officer duly authorised by him shall be used for packing of Vanaspati.
   (2) The containers shall not be composed, wholly or party of any poisonous or deleterious substance which will render the contents injurious to health.
   (3) The net weight of Vanaspati in a package shall be 100 grams, 200 grams, 500 grams, 1 kilogram, 2 Kilograms, 5 Kilograms or in multiples of 5 kilograms.
   (4) All the containers shall be securely closed and sealed in a manner prescribed by the Agricultural Marketing Adviser or an officer duly authorised by him.

7. **Method of packing.** – (1) Only the containers of tin, glass, plastic and other material the condition of which as approved by Agricultural Marketing Adviser or an officer duly authorised by him shall be used for packing of Vanaspati.
   (2) The containers shall not be composed, wholly or party of any poisonous or deleterious substance which will render the contents injurious to health.
   (3) The net weight of Vanaspati in a package shall be 100 grams, 200 grams, 500 grams, 1 kilogram, 2 Kilograms, 5 Kilograms or in multiples of 5 kilograms.
   (4) All the containers shall be securely closed and sealed in a manner prescribed by the Agricultural Marketing Adviser or an officer duly authorised by him.

8. **Special conditions for certificate of authorisation** – In addition to the condition specified in the General Grading and Marking Rules, 1937, following shall be the special conditions of every certificate of authorisation issued for grading and marking of vanaspati under these rules:–
   (1) An authorised packer shall be equipped with suitable plant for refining and hydrogenation of vegetable oils.
   (2) An authorised packer shall make arrangements for testing and analysis of vanaspati in a laboratory approved for the purpose by the Agricultural Marketing Adviser or an officer duly Authorised by him.
   (3) The Factory premises and laboratory shall be kept clean, well ventilated and in goods sanitary condition.
   (4) Vanaspati stored in the premises shall be kept in covered containers.
   (5) No oil or fat other than those permitted to be used in manufacture of vanaspati shall be stored or stocked in the authorised factory premises.
# SCHEDULE –I
(See rules 3 and 4)

Grade designation and definition of quality of Vanaspati

<table>
<thead>
<tr>
<th>Grade designation</th>
<th>Free fatty acids (as Oleic acid) per cent maximum.</th>
<th>Unsaponifiable matter per cent Maximum.</th>
<th>Moisture percent maximum</th>
<th>Baudouin test (expressed in 1 cm. cell on lovibond scale) Red units minimum</th>
</tr>
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<tbody>
<tr>
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<tr>
<td>1</td>
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<td></td>
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<tr>
<td>Standard</td>
<td>0.25</td>
<td>2.0</td>
<td>0.25</td>
<td>2.0</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Melting point (by Capillary slip method) degree Celsius</th>
<th>Butyro-Refractometer reading at 40 degree Celsius minimum</th>
<th>General characteristics</th>
</tr>
</thead>
<tbody>
<tr>
<td>31-41</td>
<td>48</td>
<td>Vanaspati shall:</td>
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<tr>
<td></td>
<td></td>
<td>(a) be the product obtained by process of modification including hydrogenating in any Form of refined edible vegetable oils@ specified in clause 2 of first schedule of the vegetable Oils Products (Standards of Quality;) Order, 1975 as amended from time to time.</td>
</tr>
<tr>
<td></td>
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<td>(b) be clean and transparent on melting, free from sediment, staleness or rancidity and pleasant to taste and smell.</td>
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<td>(c) be free from any colouring or flavoring* or any anti-oxidant, synergist, emulsifier or any other matter deleterious to health;</td>
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<tr>
<td></td>
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<td>(d) contain not less than 25 IU of synthetic vitamin ‘A’ per gram at the time of packing and shall show a positive test for Vitamin ‘A’</td>
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<tr>
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<td>(e) not contain any oil or fat of animal or mineral origin.</td>
</tr>
</tbody>
</table>

**NOTE:** @ Refined sesame oil shall not be less than 5 per cent by weight, but sufficient to ensure that the product conforms to the specifications prescribed for Baudouin test.

*Diecetyl 1 not exceeding 4 p.p.m may be added to vanaspati meant for supply to the Armed Forces only, in which case the containers shall be marked in bold letter “FOR CONSUMPTION BY ARMED FORCES”.
SCHEDULE-II

[See rule 5(i)]
Grade designation mark Design of Agmark Label

[See rule 5(ii)]
Design of Agmark Replica

NOTE: Principal rules were published in the Gazette of India, Part II, Section 3, sub-section (i) dated 31-3-1990 vide G.S.R. 193 dated 10-2-1990.